

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

42. IA 176(MB)2024
IN
C.P. (IB)/1227(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: IDBI Bank Ltd (Through Resolution
Professional Mr. Indrajit Mukherjee)
VS
Mr. Tushar Shivaji Ganage

Section 95(1) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT
Rules, 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Applicant present through virtual mode. Mr. Rahul Darji, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. On going through the order file, this Bench noticed that vide order dated 05.03.2024 at the request of Ld. Counsel of Personal Guarantor, this Bench granted three weeks' time for filing reply. However, the Personal Guarantor not filed reply.
3. It appears that the Personal Guarantor is not interested to file reply. Hence, the right to file reply is forfeited.
4. The Resolution Professional is directed to be present either in person/ through Counsel on the next date of hearing.
5. Post this matter on **29.04.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)